

(2018) 08 DEL CK 0497

In the Delhi High Court

Case No : Miscellaneous Appeal No.869, 870, 873 Of 2015 & C.M. 27364,
27054, 27063 Of 2015

National Insurance Co Ltd

APPELLANT

Vs

Prem Lata & Ors

RESPONDENT

Date of Decision : 28-08-2018

Acts Referred:

Citation : (2018) 08 DEL CK 0497

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Pradeep Gaur, Gurmit Singh Hans, Aarti Manchanda

Final Decision : Diposed Off

Judgement

1.,Loss of dependency(Rs.8161X12X16),"Rs.15,66,912/-" ,,,

2.,Loss of Love & Affection,"Rs.1,00,000/-" ,,,

3.,Loss of Estate,"Rs.10,000/-" ,,,

4.,For funeral expenses,"Rs.25,000/-" ,,,

5.,Loss of consortium,"Rs.1,00,000/-" ,,,

,Total,"Rs.18,01,912/-" ,,,

Name

Â Â Â

of

deceased", "Loss

Â Â Â Â Â Â Â Â Â Â Â

of

dependency", "Loss

Â Â Â Â Â Â

of

estate", "Funeral

expenses", Consortium, "Total

compensation

payableÂ

R. Anil, "Rs.14,62,406/-", "Rs.15,000/-", "Rs.15,000/-", "Rs.40,000/-", "Rs.15,32,406
/-

Raju

Singh", "Rs.21,93,750/-", "Rs.15,000/-", "Rs.15,000/-", "Rs.40,000/-", "Rs.22,63,75
0/-

Ramesh, "Rs.31,56,696/-", "Rs.15,000/-", "Rs.15,000/-", "Rs.40,000/-", "Rs.32,26,6
96/-

The modified compensation shall carry interest @ 9% p.a. and it be released
forthwith to respondents-Claimants in the ratio and manner as indicated,,,,,

in the impugned Award. Statutory deposit along with excess deposit, if any, be
refunded to appellant-Insurer.Â Â",,,,,

18. With aforesaid directions, the above captioned three appeals and applications
are accordingly disposed of. Â",,,,,